

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO-1432**  
ANSWERED ON- 28/07/2023

**INDIAN CITIZENS KILLED IN TERROR ATTACKS ABROAD**

1432. SHRIMATI CHINTA ANURADHA  
SHRI MADDILA GURUMOORTHY

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether the Government has maintained any data of the Indian citizens killed in terror attacks abroad;
- b) if so, the details thereof and if not, the reasons therefor;
- c) whether the Government has taken any measures to counter the actions of terrorist organizations which attacked Indians living abroad; and
- d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SMT. MEENAKSHI LEKHI)

(a) Yes

(b) As per available information, 139 Indian citizens have died in terror attacks while staying abroad since 1985.

(c & d) Yes. The Government of India accords the highest priority to safety, security and well being of Indian citizens abroad and regularly engages with the authorities of other countries in this regard. In case of incidences of terror attacks involving death of Indian citizens abroad, the Government suitably requests the concerned foreign Government to take appropriate action to bring to justice the perpetrators of such terror attacks.

Further, various steps have been taken to fight terrorism like reinforcing the intelligence set-up, checking infiltration etc. The National Investigation Agency (NIA) has been established for investigation of terrorism related cases. Vide the National Investigation Agency (NIA) (Amendment) Act 2019, the NIA has been empowered with extra territorial jurisdiction for investigation of terror offences taking place outside India, in which Indian property/ citizens are victims. NIA is already probing various terrorist activities against Indians and Indian interests abroad and having links with India. Apart from it, the Government has designated 44 organizations as terrorist organizations and 54 individuals as Terrorists under the Unlawful Activity (Prevention) Act, 1967. Some of these organizations/terrorists are foreign based.

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